

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(Through Physical Hearing with Hybrid Mode)

Original Application No. 16/2023/EZ

IN THE MATTER OF:

Saroj Mishra-----Applicant(s)

Vrs

State of Odisha & Ors.-----Respondent(s)

Affidavit on Behalf of the State Environment Impact Assessment
Authority (SEIAA), Odisha (Respondent No-08) Before the Hon'ble
National Green Eastern Zone Bench, Kolkata

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Place: Bhubaneswar
Date: 12/04/2023

Shri Apurba Ghosh
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(SEIAA), Odisha
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I, Dr. Kailasam Murugesen, IFS, son of late Paramasivam Kailasam aged 54 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state on oath as follows.

1. That, I have gone through the original application and Hon'ble NGT order on dtd. 09.02.2023 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

That, the Hon'ble Tribunal vide order dated 09.02.2023 has directed to all respondents shall file their counter-affidavit with regard to the allegations made in the original application (O.A.) that that the the Plot No. 390 & Plot No. 417 of Khatiyam No. 125, Mouza-Gopinathpur @ Routrapur in Tahasil-Puri, Plot No. 192, 4, 24, 286/624 and 435 of Khatiyam No.209, Mouza-Gopinathpur @ Routrapur in Tahasil-Puri, and Plot Nos. 181, 235, 261/628, 172/623, 172, 564, 370, 193, 260, 438, 262, 368, 172/622, 559 of Khatiyam No. 126, Mouza-Gopinathpur @ Routrapur in TahasilPuri, are water bodies and illegal construction have been made. It is also alleged that the rain water of Villages - Gopinathpur, Tala Nuasahi, Samantra Nagar, Bhoi Sahi, Mallick Sahi, Maitree Vihar, Viswanath Vihar and Mukunda



(Signature)
MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

Mishra Nagar, gets accumulated in 2 the said water bodies and passes through Bharaput and becomes source of water for Musa River.

3. That, pursuant to the said order passed by the Hon'ble Tribunal, and allegation in the Original Application, I am herewith submitting that the SEIAA, Odisha neither received any proposal regarding the construction of the project nor issued any environmental clearance (EC) for the same.
4. That, the facts stated above are true and correct to the best of my knowledge, as derived from officials records and nothing material has been concealed there from and the answering respondent reserve the right to file any further affidavit as and when required as and when required by this Hon'ble Tribunal.
5. In view of the above-mentioned facts, this Hon'ble Tribunal is graciously requested to pass any orders as may deem to fit in the interest of justice. The answering Respondents prays accordingly

Identified by

Advocate

VERIFICATION

Verified at Bhubaneswar on this day of 12-04-2023 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date:



[Signature]
Deponent
MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

[Signature]
Deponent
MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

[Signature]
Muralidhar Sahu
Notary of Advocate
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Bhubaneswar-14
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